

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC-1' NEW DELHI**

**BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.6684/Del./2019
Assessment Year: 2015-16

Saheb Sahni 2402 & 3 Hardyan Singh Road, Karol Bagh, New Delhi	Vs.	ITO Ward- 51 (5) New Delhi
PAN :BFZPS3020M		
(Appellant)		(Respondent)

Appellant by	Shri P. N. Arora, CA
Respondent by	Shri Ved Prakash, Sr. DR.

Date of hearing	18.02.2021
Date of pronouncement	18.02.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee is directed against the order dated 28.06.2019 passed by learned Commissioner of Income Tax (Appeals)-17, Delhi, for assessment year 2015-16.

- 2.** We have heard both the parties through Video Conferencing.
- 3.** At the outset, the learned counsel for the assessee has requested for withdrawal of the appeal as the assessee has opted to settle the dispute relating to the tax arrears for the assessment

year under consideration, under the “Vivad Se Vishwas Scheme, 2020” for which, he has filed Form No. 1 & 2 and Form No. 3 is awaited.

2. However, it is submitted by the appellant that the aforesaid be subjected to a caveat that in case the dispute relating to tax arrears for the assessment year under consideration is not ultimately resolved in terms of the aforestated Scheme, the appellant shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law.

3. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 18.02.2021.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 18.02.2021

Neha

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

Sl. No.	Particulars	Date
1.	Date of dictation:	18.02.2021
2.	Date on which the draft of order is placed before the Dictating Member:	18.02.2021
3.	Date on which the draft of order is placed before the other Member:	18.02.2021
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	18.02.2021
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	18.02.2021
6.	Date on which the final order received after having been signed/pronounced by the Members:	18.02.2021
7.	Date on which the final order is uploaded on the website of ITAT:	18.02.2021
8.	Date on which the file goes to the Bench Clerk	18.02.2021
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	